

per annum during the remaining 30 years.

A copy of the agreement has been placed in the Library of the Parliament.

Groundnut oil exported to Soviet Union during 1974-75

9364. SHRI HUKAM CHAND KACHWAI: Will the Minister of COMMERCE be pleased to state:

(a) whether groundnut oil was exported to the Soviet Union during 1974-75; and

(b) if so, the value thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH: (a) No, Sir.

(b) Does not arise.

Assam Match Co. Ltd.

9365. SHRI ANADI CHARAN DAS: SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of FINANCE be pleased to state:

(a) whether Assam Match Company Ltd. had about 70 per cent foreign share holders in its paid up capital;

(b) if so, whether any steps have been taken against the Company for dilution of foreign share holding for Indianization;

(c) the amount of dividend remitted to foreign share holders during the proceeding three years; and

(d) percentage of the total dividend given to Indian share holders?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) A proposal to amalgamate Assam Match Company Ltd., with Western India Match Co., Ltd., is under consideration of Government. The holding Company, after the merger, will be required to reduce its foreign shareholding in accordance with the guidelines issued for administering Section 29 of the Foreign Exchange Regulation Act, 1973.

(c) The amount of dividend remitted by the company during the last three years was as given below:

Year	Dividend remitted
1971 . . .	Rs. 2.08 lakhs.
1972 . . .	Rs. 0.95 lakh
1973 . . .	Rs. 0.70 lakh

(d) The percentage of the total dividend given to Indian shareholders was in proportion of their holdings in the capital.

Audit of Delhi Bureau of Text Books

9366. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state.

(a) whether the audit of the Delhi Bureau of Text Books is not conducted either by the C.A.G. or the professional auditors appointed by him and if so, the reasons which prompted the Board of Directors of the Bureau to keep it away from the audit control of the C.A.G.;

(b) whether any administrative audit of the Delhi Bureau of Text Books has never been conducted from its inception by any independent authority nominated by Delhi Administration;

(c) if so, the reasons thereof and whether the Leave Salary as well as the contribution of Leave Salary is paid by the Bureau in respect of staff on deputation and if so, under what